GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3464 ANSWERED ON:16.04.2010 NON-TRANSFER OF REVENUE OFFICIALS Tagore Shri Manicka

Will the Minister of FINANCE be pleased to state:

- (a) whether some top rank officials of Customs/Excise/Income Tax are working in one and the same place for several years, even after they were eligible for transfer to some other places/posts;
- (b) if so, the details thereof; and
- (c) the action going to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) to (c): The postings/transfers of officers of Indian Revenue Service (Income Tax) and Indian Revenue Service (Customs & Central Excise) are governed by the Transfer/Placement Policy. However, on administrative and compassionate grounds such as medical, working spouse, education of children etc, the Government may allow retention of an officer in a particular station beyond the period prescribed in the policy on a case to case basis.